

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P. (I.B) No.365/9/NCLT/AHM/2018

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2020

Name of the Company:

Ptraans Logistics (India) Pvt. Ltd.

V/s.

Anupam Industries Ltd.

Section:

Section 9 of the Insolvency and Bankruptcy Code

ORDER

Learned Counsel Mr. Rashesh Parikh appeared for the Operational Creditor.

Learned Counsel Ms. Nilu Vaidankar appeared for the Corporate Debtor.

Both the Counsels submitted that the matter in-fact has been settled and it was rightly disposed of vide order dated 15.06.2020. It has been wrongly mentioned that in view of the IA No. 102 of 2019, this matter restored, when the order is not correctly passed as there was no IA pending in this proceeding, hence, the order is corrected. **This matter is treated to be disposed of due to settlement at between the parties.**


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 10th day of August, 2020.


(MADAN B GOSAVI)
MEMBER (JUDICIAL)